

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 30/82-ALC4/2010 MEETING DATE : 26.10.2010

The Meeting No.30/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 26.10.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, IA, Department of C&PC
3. Shri DN Mathur,DY.I.A.,Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

Manual Cases

Case No. B-251	M/s Deepak Nitrite Ltd.
N C Meeting No. 30/11	F.No.01/162/50/01601/AM09/DES-III
Meeting Date 26.10.2010	
Decision:- On the recommendations of representative from D/O C&PC, it was decided to call for following information from the firm: (i)Process details with Chemical equation; (ii) Molecular formula & yields & (iii) Production & Consumption data duly certified by Jurisdictional Central Excise Authority. The case was deferred for 21.12.10.	

Case No. B-252	M/s Porus Laboratories Pvt. Ltd.
N C Meeting No. 30/11	F.No.01/82/50/00322/AM10/DES-III F.No.01/82/50/00035/AM11/DES-III
Meeting Date 26.10.2010	RLA F.No.09/24/040/00118/AM10 RLA F.No.09/24/040/00529/AM10
Adv. Lic. No. 0910038561 dt. 13.07.09 Adv. Lic. No. 0910041750 dt. 21.04.10	
Decision:- The Committee considered the agenda placed before it. From the firm, Dr. S.C.Chaturvedi, Dy. General Manager-R&D appeared for PH. After hearing Dr.Chaturvedi, on the recommendation of TAs present in the meeting NC decided to maintain status-quo, as the earlier recommendations of NC were based on technical information furnished by the firm.	

Case No. B-253	M/s Vivimed Labs Ltd. Ltd.
N C Meeting No. 30/11	F.No.01/82/50/00236/AM10/DES-III
Meeting Date 26.10.2010	RLA F.No.09/24/040/00504/AM10
Adv. Lic. No. 0910041262 dt. 11.03.10	
Decision : The case was deferred for comments of C&PC for 23.11.10	

Case No. B-254	M/s Hetro Labs. Ltd.
N C Meeting No. 30/11	F.No.01/82/50/01100/AM08/DES-III
Meeting Date 26.10.2010	RLA F.No.09/24/040/00227/08
Adv. Lic. No0910031385 dated 03.09.07	
Decision:-The Committee decided to defer the case for 21.12.10.	

Case No. B-255	M/s Pab Organics Pvt. Ltd.
N C Meeting No. 30/11	F.No.01/82/50/01042/AM10/DES-III F.No.01/82/50/01119/AM10/DES-III
Meeting Date 26.10.2010	RLA F.No.34/24/040/00154/AM10 RLA F.No.34/24/040/00153/AM10
Adv. Lic. No. 3410025955 dt. 22.12.09 Adv. Lic. No. 3410025954 dt. 22.12.09	
Decision:- It was decided to forward a copy of application to D/o Pharmaceuticals and to defer the case for 21.12.2010.	

Case No. B-256	M/s Span Diagnostics Ltd.
N C Meeting No. 30/11	F.No.01/82/50/01536/AM09/DES-III
Meeting Date 26.10.2010	RLA F.No.52/24/040/00028/AM09
Adv. Lic. No. 5210025186 dt. 12.01.09	

Decision:-The Committee considered the case as per agenda and in view of D/o Bio-Technology OM No.BT/IL/05/308/2009-PID dt.20.6.10 and in consultation with TAs present meeting decide to ratify ad-hoc norms as under or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Parahit-f (Device) Test Kit (50 tests per Kit)	56000 Nos.	1.	Brij-35(Non-Ionic Detergent)	1000 gm.
		2.	Gold Chloride	6.791 litre
		3.	Triton X-100 (Non-Ionic Detergent)	27.733 gm.
		4.	Anti Mouse 1 gG (Goat)	2500 gm.
		5.	Bovine Albumin Powder Standard	666.670 gm.
		6.	Bovine Albumin Protease Free Powder.	29.0 gm.
		7.	MAB to P. Falciparum for NCM	28.833 gm.
		8.	MAB for P. Falciparum Colloidal Gold Rea	40000 Nos.
		9.	Absorbent Pad 30 MM x 500 Ft.	40000 Nos.
		10.	Conjugate Releasing Pad (2040/2033) Parahit	2800000 Nos.
		11.	Disposable lancets pack each contain-25	112000 Nos.

		12.	Heparinized Capallaries pack cont-25	112000 Nos.
		13.	Disposable Swab pack each contain-25	112000 Nos.
		14.	Arrow sign printed self adhesive tape size	91.670 gm.
Decision taken in Meeting No.17/11 dt.21.07.09 withdrawn .RA may take action accordingly.				

Case No. B-257	M/s Harman Finochem Ltd.			
N C Meeting No. 30/11	F.No. 01/82/50/00155 /AM07/DES-III F.No. 01/82/50/01768 /AM07/DES-III F.No. 01/82/50/00103 /AM08/DES-III F.No. 01/82/50/00181 /AM08/DES-III F.No. 01/82/50/00014 /AM08/DES-III			
Meeting Date 26.10.2010				
Adv.Lic.No.0310378665 dated 02.05.2006 Adv.Lic.No. 0310422394 dated 08.03.2007 Adv.Lic.No.0310431949 dated 07.06.2007 Adv.Lic.No.0310443468 dated 18.09.2007 Adv.Lic.No.0310433397 dated 21.06.2007				
Decision :- The Committee considered the case as per agenda and on the written comments furnished by Representative of D/o pharmaceuticals decided to revise ad –hoc norms as under or as applied by the firm whichever is lower :-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Phenobarbital	1 kg	1.	Benzyl Cynaide	0.662 kg
		2.	Dimethyl Carbonate	0.59 kg
		3.	Methanol	0.6935 kg
		4.	Sodium Methoxide Powder	0.66 kg
Earlier NC's decision taken in meeting No. 12/82 dated 10.04.2006 is withdrawn. RA may take action accordingly.				

On- Line Cases

1	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:07.12.2010

Decision :It was decided to remind PC Division of D/o C&PC for coments and to defer the case for 07.12.2010.

2

Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/77/2010-Ch.II dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl-1,3,4- Trimethyl-1H-Pyrazole-5-Carboxylate	1 kg	1.	Dimethyl Oxalate	1.402 kg
		2.	Methanol	1.000 kg
		3.	Sodium Methoxide	0.642 kg
		4.	Hydrazine Hydrate	0.516 kg
		5.	Paraformaldehyde	0.238 kg
Other import items are not recommended. RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:4/19/82-ALC4/2009	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00382/AM10/	RLA File :03/94/040/00307/AM10/	Lic.No/Date:0310531016 28.07.2009	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for comments of D/o C&PC for 23.11.2010.			

4	Case No.:19/24/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Rejected
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:
	Decision : The Committee decided to reject the case, as the information sought vide this Directorate's letter dated 20.6.10 has not so far been made available by the firm.			

5	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case rejected
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	Defer Date:
	Decision : The Committee decided to reject the case, as the firm did not furnish Central Excise Certified production & Consumption data sought for vide letter dated 16.9.2010.			

6	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

7	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

8

Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/65/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product (2R,5R)-5-Hydroxy-(1,3)-Oxathiolane-2-Carboxylic Acid,2S ISOPROPYL-5R methyl-IR Cyclohexylester.	Export Qty. 1 kg	Sl.No.	Import items	Qty. allowed
		1.	Glyoxalic Acid 50%	0.717 kg
		2.	2,5 Di Hydroxy 1,4 Di Thiane	0.30 Kg
		3.	N-Hexane	1.10 Kg
		4.	Cyclohexane	1.48 Kg
		5.	Toluene	0.67 Kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:2/26/82-ALC4/2009	Party Name: VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.14010/68/2010/Ch.II dated 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
N, N-Bis- (2-Hydroxyethyl)-P-Phenylendiamine Sulfate Monohydrate/BHP	1 kg	1.	N.N.Bis(2-Hydroxy Ethyl Aniline)	1.10 kg
		2.	Sodium Nitrite	0.430 kg

RA concerned may take further necessary action as per above decision of NC

10

Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/9 dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sevelamer Hydrochloride	1 kg	1.	Polyallylamine Hydrochloride Chemical (Assay by titration between 48% W/W and 52% W/W	2.7 kg
RA concerned may take further necessary action as per above decision of NC.				

11

Case No.:3/30/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00604/AM10/	RLA File :09/24/040/00260/AM10/	Lic.No/Date:0910039512 08.10.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.14010/68/2010/Ch.II/ dated 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
EHT (Ethyl Hexyl Triazone)/Etone	1 kg	1.	Para Nitro Benzoic Acid (PNBA)	2.510
		2.	Perchloro Ethylene (PCE)	0.606
		3.	Methanol	3.324
		4.	2 Ethyl Hexanol	2.150
		5.	Aceto Nitrile	2.636
		6.	Xylene (Ortho xylene)	1.00
		7.	Cyanuric Chloride	0.64
RA concerned may take further necessary action as per above decision of NC				

12	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/9 dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sevelamer Hydrochloride	1 kg	1.	Polyallylamine Hydrochloride Chemical (Assay by titration between 48% W/W and 52% W/W)	2.7 kg

RA concerned may take further necessary action as per above decision of NC

13	Case No.:15/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00643/AM10/	RLA File :09/24/040/00240/AM10/	Lic.No/Date:0910039761 29.10.2009	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

14	Case No.:21/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/01255/AM10/	RLA File :31/24/040/00138/AM10/	Lic.No/Date:3110040580 10.11.2009	Defer Date:21.12.2010
	Decision : The Committee decided to forward a copy of application to P.C. Division of D/o C&PC and to defer the case for 21.12.10			

15

Case No.:20/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/01254/AM10/	RLA File :31/24/040/00139/AM10/	Lic.No/Date:3110040645 13.11.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No. 14010/78/2010-Ch.II dated 25.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
(Biocide-1(2750) (containing THPS 10% min. and LA 22 Ethylene Oxide 5%))	1 kg.	1.	Tetrakis Hydroxymethyl Phosphonium Sulphate 75%	0.133 kg
Biocide-2 (4020) (Containing Gluteraldehyde 10% min. and Benzalkonium Quaternary 10% min. in water.	1 kg.	1.	Myristyl Dimethyl Amine	0.065 kg
		2.	Gluteraldehyde	0.100 kg

16	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Rejected
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HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389 19.11.2009	Defer Date:
Decision : The Committee decided to reject the case as the firm had not furnished information sought vide DGFT's letter dated 28.4.10.			

17	Case No.:5/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00748/AM10/	RLA File :09/24/040/00325/AM10/	Lic.No/Date:0910039975 19.11.2009	Defer Date:23.11.2010
	Decision: The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

18	Case No.:6/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00749/AM10/	RLA File :09/24/040/00326/AM10/	Lic.No/Date:0910039976 19.11.2009	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

19	Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/99/2010-PI (Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ortistat	1 kg.	1.	(S)-(-)-2,2-bis(diphenylphosphino)-1,1-Binaphthyl	0.0166 kg
		2.	2 Methoxy Propene	13.10 kg
		3.	Acetone	0.95 kg
		4.	Activated Carbon	0.100 kg
		5.	Diicyclohexyl carbodiimide	1.189 kg
		6.	Diisobutyl Aluminium hydride	10.76 kg
		7.	Dimethyl Formamide	0.194 kg
		8.	Ethyl Acetate	0.40 kg

		9.	Formic Acid	0.643 kg
		10	Lithium Hexamethyldisilazide	2.865 kg
		11.	L-Leucine	0.921 kg
		12.	Meldrum Acid	2.985 kg
		13.	Methanol	19.70 kg
		14.	Methylene Chloride	11.08 kg
		15.	Palladium Spong	0.00618
		16.	Pivaloyl chloride	0.848 kg
		17.	Tetrachlorobis(Pcymene) Diruthenium(II)	0.0083 kg
		18.	Tetrahydrofuran	3.97 kg
		19.	Toluene	21.305 kg
		20.	Triethylamine	0.780 kg
RA concerned may take further necessary action as per above decision of NC.				

20

Case No.:57/2/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/01291/AM10/	RLA File :34/24/040/00169/AM10/	Lic.No/Date:3410025988 24.12.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/115/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.
RA concerned may take further necessary action as per above decision of NC.				

21	Case No.:2/6/82-ALC4/2010		Party Name:ALEMBIC LIMITED		Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00149/AM11/		RLA File :34/24/040/00168/AM10/		Lic.No/Date:3410025987 24.12.2009	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/115/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.

RA concerned may take further necessary action as per above decision of NC.

22

Case No.:8/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00155/AM11/	RLA File :34/24/040/00167/AM10/	Lic.No/Date:3410025994 29.12.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/115/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.
RA concerned may take further necessary action as per above decision of NC.				

23	Case No.:36/2/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Rejected
	HQ File :01/82/050/01270/AM10/	RLA File :13/24/040/00025/AM10/	Lic.No/Date:1310030993 31.12.2009	Defer Date:
	Decision : The Committee decided to reject the case as the firm had not furnished a copy of DML, as asked for vide DGFT's letter dt.23.7.10			

24	Case No.:4/44/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00889/AM10/	RLA File :03/95/040/00601/AM10/	Lic.No/Date:0310555001 13.01.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/77/2006-Ch.II dated 12.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
1-Bromo-4-Cyclohexyl Amino Anthraquinone/XAO Base.	1 kg.		1-Chloro Anthraquinone	1.000 kg
			Cyclohexyl Amine	1.390 kg
			Caustic Soda Flakes	0.145 kg

RA concerned may take further necessary action as per above decision of NC.

25	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:21.12.2010
	Decision : The Committee decided to remind DC(MSME) again through a DO reminder at the level of Chairman,NC-3 for expediting their comments and to defer the case for 21.12.2010.			

26	Case No.:63/22/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00716/AM11/	RLA File :22/24/040/00046/AM10/	Lic.No/Date:2210009581 14.01.2010	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

27	Case No.:3/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00898/AM10/	RLA File :05/24/040/00410/AM10/	Lic.No/Date:0510256550 18.01.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/78/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-(3-(S)-(3-(2-(7-Chloro-2-quinoliny)-Ethenyl) Phenyl)-3-Hydroxypropyl)Benzoic Acid Methyl Ester Hydrate (MT-7).	1 kg	1.	7-Chloroquinaldine	1.22 kg
		2.	Isophthalaldehyde	1.10 kg
		3.	Methyl-2-Iodobenzoate	1.074 kg
		4.	(-)-Diisopinocampheyl chloroborane in Heptane(60-65% Solution)(active)(UOM-KGA)	1.427 kga
		5.	Toluene	2.668 kg

30	Case No.:7/48/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Rejected
	HQ File :01/82/050/01070/AM10/	RLA File :05/24/040/00407/AM10/	Lic.No/Date:0510257661 03.02.2010	Defer Date:
	Decision : The Committee noted that the firm had not furnished technical details sought for vide DGFT;s letter dated 13.9.10 and therefore decided to reject the case.			

31	Case No.:17/48/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/01080/AM10/	RLA File :03/94/040/00025/AM10/	Lic.No/Date:0310558999 08.02.2010	Defer Date:23.11.2010
	Decision : As per D/o Pharmaceuticals OM No. 35011/97/2010-PI (Norms) dated 5.10.10 . the Committee decided to call for following information from the firm and decided to defer the case for 21.12.2010 :- 1. Stepwise complete and balanced chemical reaction for each step, Mol. WT. of each reacted& output product alongwith their molar ratio. 2. % yield on molar basis for each step. 3. Material balance for entire process. 4. Requirement & Recovery of solvent of each step. 5. Production & Consumption data of raw material duly certified by Central Excise.			

32	Case No.:47/22/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved																		
	HQ File :01/82/050/00700/AM11/	RLA File :02/24/040/00223/AM10/	Lic.No/Date:0210137616 08.02.2010	Defer Date:																		
	Decision : : Committee considered case as per agenda and in light of decision taken in meeting no.52/09 dated17.03.09 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Emami Mentho Plus Balm (MPB) (i)MPB(9 ml) – 11648000 pcs (ii)MPB (1.2 ml) – 70500 pcs (iii)MPB (4ml)-1250000 pcs. Total:-149932 litres</td><td rowspan="4">250928.57 kgs.</td><td>1.</td><td>Micro Crystalline Wax</td><td>16492.52 kg</td></tr> <tr> <td>2.</td><td>Paraffin Wax (Hard Paraffin)</td><td>23989.11 kg</td></tr> <tr> <td>3.</td><td>Light Liquid Paraffin</td><td>50317.18 kg</td></tr> <tr> <td>4.</td><td>Methyl Salicylate (Wintergreen Oil)</td><td>14993.20 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Emami Mentho Plus Balm (MPB) (i)MPB(9 ml) – 11648000 pcs (ii)MPB (1.2 ml) – 70500 pcs (iii)MPB (4ml)-1250000 pcs. Total:-149932 litres	250928.57 kgs.	1.	Micro Crystalline Wax	16492.52 kg	2.	Paraffin Wax (Hard Paraffin)	23989.11 kg	3.	Light Liquid Paraffin	50317.18 kg	4.	Methyl Salicylate (Wintergreen Oil)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Emami Mentho Plus Balm (MPB) (i)MPB(9 ml) – 11648000 pcs (ii)MPB (1.2 ml) – 70500 pcs (iii)MPB (4ml)-1250000 pcs. Total:-149932 litres	250928.57 kgs.	1.	Micro Crystalline Wax	16492.52 kg																		
		2.	Paraffin Wax (Hard Paraffin)	23989.11 kg																		
		3.	Light Liquid Paraffin	50317.18 kg																		
		4.	Methyl Salicylate (Wintergreen Oil)	14993.20 kg																		

33	Case No.:49/22/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00702/AM11/	RLA File :09/24/040/00250/AM10/	Lic.No/Date:0910040873 09.02.2010	Defer

Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals

Date:23.11.2010

34

Case No.:49/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
HQ File :01/82/050/01283/AM10/	RLA File :09/24/040/00474/AM10/	Lic.No/Date:0910041038 22.02.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/121/2010-PI (Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Mirtazapine	1 kg	1.	1-Methyl-3-Phenyl Piperazine	1.446 kg
		2.	2-Chloro Nicotino Nitrile	1.290 kg
		3.	Carbon (Activated Carbon)	0.070 kg
		4.	Cyclohexane	2.434 kg
		5.	DI ISopropyl Ether	1.600 kg
		6.	Dimethyl Formamide	2.156 kg
		7.	Uthhium Aluminium Hydride	0.203 kg
		8.	Methylene Chloride	4.071 kg
		9.	Methanol	1.370 kg
		10.	Tetrahydrofuran	2.711 kg

RA concerned may take further necessary action as per above decision of NC.

35

Case No.:48/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
HQ File :01/82/050/01282/AM10/	RLA File :09/24/040/00486/AM10/	Lic.No/Date:0910041063 25.02.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/88/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Paroxetine Hcl Hemihydrate	1 kg	1.	Paroxetine carbinol	0.9511 kg
		2.	4-(Dimethyl amino Pyridine	0.017 kg
		3.	Activated Carbon)	0.088 kg
		4.	Cyclohexane	6.827 kg

	5.	Methane sulphonyl Chloride	0.580 kg
	6.	Methanol	1.248 kg
	7.	Methylene Chloride	4.925 kg
	8.	Potassium Carbonate (anhydrous)	1.429 kg
	9.	Sesamol(3,4-Methylenedioxyphenol)	0.55 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:10/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
HQ File :01/82/050/00372/AM11/	RLA File :09/24/040/00507/AM10/	Lic.No/Date:0910041153 03.03.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/88/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Emtricitabine	1 kg	1.	5-Fluorocytosine	1.348 kg
		2.	Glyoxylic acid (as 50%)	2.234 kg
		3.	Methanesulfonic Acid	0.029 kg
		4.	Triethyl amine	2..23 kg
		5.	Triethyl chlorosilane (TMCS)	2.654 kg
		6.	2,5-Dihydroxy,1-4-Dithiane	0.90 kg
		7.	Sodium borohydride	0.510 kg
		8.	Activated Carbon) (Carbon Enoanticromos)	0.100 kg
		9.	Cyclohexane	1.40 kg
		10.	Dimethylformamide(DMF)	0.46 kg
		11.	Methanol	2.44 kg

RA concerned may take further necessary action as per above decision of NC.

37	Case No.:11/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00373/AM11/	RLA File :09/24/040/00509/AM10/	Lic.No/Date:0910041154 03.03.2010	Defer Date:

Decision: : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/88/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Perindopril Tertbutyl Amine	1 kg	1.	O H I Acid ((2S,3AS,7AS)Octahydro-H Indole-2-Carboxylic acid	0.947 kg
		2.	4-(Dimethylamino)Pyridine	1.247 kg
		3.	Tert-Butyl amine	0.381 kg
		4.	Methyl tert-Butyl Ether	30.66 kg
		5.	Carbon (Activated Carbon)	0.100 kg
		6.	L-Norvaline	1.423 kg
		7.	Acetonitrile	13.04 kg
		8.	Cyclohexane	5.83 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:9/6/82-ALC4/2010	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
HQ File :01/82/050/00156/AM11/	RLA File :52/24/040/00038/AM10/	Lic.No/Date:5210029879 04.03.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/88/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

38

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Chlorhexidine base	1 kg	1.	Hexamethylene Diamine	0.3967 kg
		2.	Sodium dicynamide	0.608 kg
		3.	Para Nitro Chloro Benene	0.961 kg
		4.	N. Butanol	2.13 kg

RA concerned may take further necessary action as per above decision of NC.

39

Case No.:50/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
HQ File :01/82/050/01284/AM10/	RLA File :09/24/040/00483/AM10/	Lic.No/Date:0910041210 08.03.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/114/2010-PI(norms)/ dated 21.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
CIS-[2-[2,4-Dichlorophenyl] 2-[1 H-	1 kg	1.	1,2,4-Triazole	0.61 kg

1,2,4-Triazole-1YL Methyl -1-3-Dioxalan-4-YL]Methanol	2.	Dimethyl Sulfoxide	1.35 kg
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RA concerned may take further necessary action as per above decision of NC.

40

Case No.:51/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/01285/AM10/	RLA File :09/24/040/00480/AM10/	Lic.No/Date:0910041209 08.03.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/114/2010-PI (Norms) dated 21.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2,4-Dihydro-4-[4-[(4-Hydroxy phenyl)-1-Piperazinyl]phenyl]-2-(1-methyl propyl)-3H-1,2,4-Trizol-3-one	1 kg	1.	Hydrazine Hydrate	1.443 kg
		2.	Triethyl Ortho Formate	2.79 kg
		3.	Dimethyl Formide	4.93 kg
		4.	Dimethyl Sulfoxide	2.10 kg
		5.	Chloroform	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

41

Case No.:52/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/01286/AM10/	RLA File :09/24/040/00479/AM10/	Lic.No/Date:0910041212 08.03.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/114/2010-PI (Norms) dated 21.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2,4-Dihydro-4-[4-[(4-Methoxy phenyl)-1-Piperazinyl]phenyl]-2-(1-methyl propyl)-3H-1,2,4-Trizol-3-one	1 kg	1.	Hydrazine Hydrate	1.166 kg
		2.	Triethyl Ortho Formate	2.248 kg
		3.	Dimethyl Formide	3.95 kg
		4.	Dimethyl Sulfoxide	1.69 kg
		5.	Chloroform	0.79 kg
RA concerned may take further necessary action as per above decision of NC.				

42	Case No.:54/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case
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HQ File :01/82/050/01288/AM10/	PVT LTD RLA File :09/24/040/00484/AM10/	Lic.No/Date:0910041211 08.03.2010	Approved Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/114/2010-PI(norms)/ dated 21.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
CIS-[2-[2,4-Dichlorophenyl] 2-[1 H-1,2,4-Triazole-1YL Methyl -1-3-Dioxalan-4-YL]Methyl Methane Sulfonate	1 kg	1.	1,2,4-Triazole	0.576 kg
		2.	Dimethyl Sulfoxide	1.25 kg
RA concerned may take further necessary action as per above decision of NC.				

43

Case No.:10/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00157/AM11/	RLA File :34/24/040/00234/AM10/	Lic.No/Date:3410026619 17.03.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/115/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.
RA concerned may take further necessary action as per above decision of NC.				

44

Case No.:11/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00158/AM11/	RLA File :34/24/040/00233/AM10/	Lic.No/Date:3410026618 17.03.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/115/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR

Its raw material as per SION
A-2263 on pro-rata basis.

RA concerned may take further necessary action as per above decision of NC.

45

Case No.:65/14/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
HQ File :01/82/050/00427/AM11/	RLA File :03/94/040/01083/AM10/	Lic.No/Date:0310565063 17.03.2010	Defer Date:

Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 25.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content 62.5% minimum	1 kg	2.	Isoamylene	0.380 kg
		3.	Propylene Oxide	0.280 kg
		5.	Isopropyl Myristate	0.350 kg

RA concerned may take further necessary action as per above decision of NC.

46

Case No.:6/53/82-ALC4/2009	Party Name:HETERO LABS LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
HQ File :01/82/050/01229/AM10/	RLA File :09/24/040/00534/AM10/	Lic.No/Date:0910041332 18.03.2010	Defer Date:

Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/96/2010-PI(norms)/ dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
ATAZANAVIR BISULPHATE	1 kg	1.	Tert. Butyl carbazate	0.493 kg
		2.	(2R,3S)-N-T-BOC-3-Amino- 1,2-Epoxy-4-Phenyl Butane	0.59 kg
		3.	L-Tert.Leucine	0.80 kg
		4.	N-Ethyl-N-(3-Dimethyl Aminopropyl) Carbodiimide Hcl	0.79 kg
		5.	Acetonitrile	4.04 kg

RA concerned may take further necessary action as per above decision of NC.

47	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.

48	Case No.:22/14/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00384/AM11/	RLA File :09/24/040/00532/AM10/	Lic.No/Date:0910041417 24.03.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM. No.35011/90/2010-PI-(Norms) dated 1.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
B-Ionylideneethyl Phosphonium Bromide	1 KG	1.	Ethylene Dibromide	1.35 kg
Triphenyl		2.	Tetrahydrofuran	1.25 kg

		3.	Triphenylphosphine	0.69 kg
		4.	Methanol	2.32 kg

49

Case No.:9/1/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/01240/AM10/	RLA File :09/24/040/00547/AM10/	Lic.No/Date:0910041459 25.03.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/68/2010-PI-(Norms) dated 5.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Didanosine	1 KG	1.	2,3-Dideoxy Inosine	1.05 kg
		2.	Acetonitrile	2.50 kg

50

Case No.:13/1/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/01244/AM10/	RLA File :09/24/040/00546/AM10/	Lic.No/Date:0910041467 25.03.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/69/2010-PI-(Norms) dated 5.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Saquinavir Mesylate	1 KG	1.	1,3-Dicyclohexyl Carbodiimide	1.10 kg
		2.	Activated Carbon	0.098 kg

3.	Bromochloromethane	1.44 kg
4.	Di Methyl formamide	1.40 kg
5.	Iso Propyl Alcohol	1.81 kg
6.	L-phenylalanine	1.151 kg
7.	Asparagine Monohydrate	0.421 kg
8.	Methane Sulphonic Acid	0.338 kg
9.	Methanol	1.09 kg
10.	Methylene Chloride	2.19 kg
11.	N-Hydroxy Succinamide	0.344 kg
12.	Tetrahydrofuran	4.05 kg
13.	Tri Methyl Chlorosilane	0.778 kg

RA concerned may take further necessary action as per above decision of NC

51	Case No.:15/2/82-ALC4/2010	Party Name:COMBITIC GLOBAL CAPLET PVT. LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/01249/AM10/	RLA File :33/24/040/00016/AM10/	Lic.No/Date:3310015180	Defer

			26.03.2010	Date:21.12.2010
Decision : The Committee decided to call for a coy of DML from the firm and to defer the case for 21.12.10.				

52	Case No.:4/2/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00004/AM11/	RLA File :09/24/040/00568/AM10/	Lic.No/Date:0910041513 01.04.2010	Defer Date:23.11.2010
	Decision :The case was deferred for comments of D/o Pharmaceuticals for 23.11.2010.			

53	Case No.:29/18/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00572/AM11/	RLA File :31/24/040/00001/AM11/	Lic.No/Date:3110042802 08.04.2010	Deferdate:23.11.2010
	Decision :The Committee decided to defer the case for comments of D/o C&PC for 23.11.2010.			

54	Case No.:48/22/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00701/AM11/	RLA File :09/24/040/00535/AM10/	Lic.No/Date:0910041595 08.04.2010	Defer Date: 21.12.10
	Decision :The Committee decided to defer the case for comments of D/o Pharmaceuticals for 21.12.2010.			

55	Case No.:53/14/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00415/AM11/	RLA File :09/24/040/00557/AM10/	Lic.No/Date:0910041709 19.04.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM. No.35011/109/2010-PI-(Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2S,5R)-5-Fluorocytosine-1-YL-[1,3]-Oxathiolane-2 Carboxylic Acid Menthyl Ester (FCME)	1 kg	1.	Glyoxalic Acid	0.34 kg
		2.	Cyclohexane	1.27 kg
		3.	2,5-Dihydroxy-1,4-Diethane	0.28 kg

		4.	5-Fluorocystone	0.531 kg
		5.	Methylene Chloride	8.54 kg
		RA may take action accordingly.		

56

Case No.:48/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00410/AM11/	RLA File :03/94/040/00933/AM10/	Lic.No/Date:0310570355 20.04.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM. No.35011/120/2010-PI-(Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bis Mercaptoethyl Isophthalimide	1 kg	1.	Cysteamine HCL	1.07 kg
		2.	Isophthaloyl Chloride	0.735 kg
		3.	Triethylamine	1.90 kg
RA may take action accordingly.				

57	Case No.:47/14/82-ALC4/2010	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Rejected
	HQ File :01/82/050/00409/AM11/	RLA File :03/94/040/00028/AM11/	Lic.No/Date:0310570620 21.04.2010	Defer Date:
	Decision :-The Committee noted that the firm has not submitted Central Excise Certified data ,as sought for vide DGFT's letter dated 16.09.2010 and therefore decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

58

Case No.:20/14/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00382/AM11/	RLA File :09/24/040/00014/AM11/	Lic.No/Date:0910041796 23.04.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM. No.35011/109/2010-PI-(Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L-Methyl Glyoxylate Hydrate (MGH)	1 kg	1.	Glyoxalic Acid	0.39 kg
		2.	Cyclohexane	0.533 kg
RA may take action accordingly.				

59	Case No.:73/22/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00726/AM11/	RLA File :09/24/040/00015/AM11/	Lic.No/Date:0910041826 27.04.2010	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

60	Case No.:99/22/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00752/AM11/	RLA File :09/24/040/00011/AM11/	Lic.No/Date:0910041827 27.04.2010	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

61	Case No.:100/22/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00753/AM11/	RLA File :09/24/040/00562/AM10/	Lic.No/Date:0910041845 28.04.2010	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

62	Case No.:30/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:30/82-ALC4/2010	Status:Case
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		26.10.2010	Deferred
HQ File :01/82/050/00177/AM11/	RLA File :34/24/040/00020/AM11/	Lic.No/Date:3410026932 29.04.2010	Defer Date:21.12.2010
Decision : : As per D/o Pharmaceuticals OM No. 35011/11/2010-PI (Norms) dated 11.10.10 . the Committee decided to call for following information from the firm and decided to defer the case for 21.12.2010 :- 1. Copy of Valid DML for each export product. 2. Copy of master batch formula for each export product duly certified by their Q.C. in- charge showing net content and wastage claimed for each excipient.			

63	Case No.:33/6/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00180/AM11/	RLA File :03/94/040/00030/AM11/	Lic.No/Date:0310572376 30.04.2010	Defer Date:23.11.2010
Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals				

64	Case No.:35/6/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved																						
	HQ File :01/82/050/00182/AM11/	RLA File :31/24/040/00011/AM11/	Lic.No/Date:3110043098 30.04.2010	Defer Date:																						
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2008/-Ch.II dated 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">N-Methyl-2-Pyrrolidone</td><td rowspan="5">1 KG</td><td>1.</td><td>Methanol</td><td>0.377 kg</td></tr> <tr> <td>2.</td><td>Ammonia</td><td>0.164 kg</td></tr> <tr> <td>3.</td><td>1,4 Butanediol</td><td>1.01 kg</td></tr> <tr> <td>4.</td><td>Methylamine Catalyst</td><td>0.00080 kg</td></tr> <tr> <td>5.</td><td>GBL Catalyst</td><td>0.00075 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N-Methyl-2-Pyrrolidone	1 KG	1.	Methanol	0.377 kg	2.	Ammonia	0.164 kg	3.	1,4 Butanediol	1.01 kg	4.	Methylamine Catalyst	0.00080 kg	5.	GBL Catalyst	0.00075 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																						
N-Methyl-2-Pyrrolidone	1 KG	1.	Methanol	0.377 kg																						
		2.	Ammonia	0.164 kg																						
		3.	1,4 Butanediol	1.01 kg																						
		4.	Methylamine Catalyst	0.00080 kg																						
		5.	GBL Catalyst	0.00075 kg																						

RA concerned may take further necessary action as per above decision of NC

65	Case No.:4/7/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00187/AM11/	RLA File :05/24/040/00001/AM11/	Lic.No/Date:0510263627 04.05.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/75/2010-PI-(Norms) dated 1.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cilazapril	1 kg	1.	(-) R-hydroxy-4-phenylbutyric Acid Ethyl Este	1.20 kg
		2.	1,2-Dimethoxy Ethane (Monoglyme)	9.90 kg
		3.	5- Bromo Valeric Acid	13.60 kg
		4.	Acetone	32.29 kg
		5.	Activated Carbon	0.100 kg
		6.	BF3 Etherate	7.51 kg
		7.	Dicyclohexyl Carbodimide (DCC)	15.49 kg
		8.	Diisopropyl Ether	6.77 kg
		9.	DMAP(4-Dimtyyl Aminopyridine)	0.91 kg

		10.	Liquid Bromine	24.20 kg
		11.	Methanol	12.87 kg
		12.	Palladium	0.005 kg
		13.	P- Nitrobenzene Sulfonyl Chloride	1.29 kg
		14.	Pyridine	6.54 kg
		15.	Tetrahydrofuran	13.94 kg
		16.	Triethylamine	5.22 kg

RA concerned may take further necessary action as per above decision of NC

66	Case No.:61/14/82-ALC4/2010	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred																			
	HQ File :01/82/050/00423/AM11/	RLA File :03/94/040/00059/AM11/	Lic.No/Date:0310573847 12.05.2010	Defer Date:23.11.2010																			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/78/2010-PI-(Norms) dated 1.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																							
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">2-(3-(S)-(3-(2-(7-Chloro-2-Quinoliny)-Ethenyl)-3-Hydroxypropyl)Benzoic Acid Methylester Hydrate(MT-7).</td><td>1 KG</td><td>1.</td><td>7-Chloroquinaldine</td><td>1.22 kg</td></tr> <tr> <td></td><td>2.</td><td>Isophthalaldehyde</td><td>1.10 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Methyl-2-Iodobenzoate</td><td>1.074 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-(3-(S)-(3-(2-(7-Chloro-2-Quinoliny)-Ethenyl)-3-Hydroxypropyl)Benzoic Acid Methylester Hydrate(MT-7).	1 KG	1.	7-Chloroquinaldine	1.22 kg		2.	Isophthalaldehyde	1.10 kg			3.	Methyl-2-Iodobenzoate	1.074 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
2-(3-(S)-(3-(2-(7-Chloro-2-Quinoliny)-Ethenyl)-3-Hydroxypropyl)Benzoic Acid Methylester Hydrate(MT-7).	1 KG	1.	7-Chloroquinaldine	1.22 kg																			
		2.	Isophthalaldehyde	1.10 kg																			
		3.	Methyl-2-Iodobenzoate	1.074 kg																			

		4.	(-)Diisopinocampheyl Chloroborane in Heptane(60-65% Solution)Active)UOM-KGA)	1.427 kg
		5.	Toluene	2.668 kg
		6.	Tetrahydrofuran	4.84 kg

RA concerned may take further necessary action as per above decision of NC

67	Case No.:17/8/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
	HQ File :01/82/050/00206/AM11/	RLA File :05/24/040/00033/AM11/	Lic.No/Date:0510264144 12.05.2010	Defer Date: 23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o C&PC.			

68

Case No.:55/14/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
HQ File :01/82/050/00417/AM11/	RLA File :03/95/040/00127/AM11/	Lic.No/Date:0310575276 20.05.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/78/2010-PI-(Norms) dated 1.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-APCA	1 KG	1.	GCLE(4-Methoxybenzyl-3Chloromethyl -7-(2-Phenylacetamido)-3-Cephem-4-Carboxylate)	4.0323 kg
		2.	Dimthyl Formamide	0.50 kg
		3.	Triphenyl Phosphine	2.367 kg

4.	Methylene Chloride	14.75 kg
5.	Isopropyl Alcohol	10.90 kg
6.	Tri Metyl Chloro Silane	0.221 kg
7.	Acetone	1.51 kg
8.	Tri Fluoro Acetic Acid	3.7102 kg
9.	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC

69	Case No.:59/14/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00421/AM11/	RLA File :03/94/040/00186/AM11/	Lic.No/Date:0310575233 20.05.2010	Defer Date:23.11.2010
	Decision : The committee decided to remind M/o Environment & Forest for their comments and to defer the case for 23.11.2010			

70	Case No.:6/22/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved																
	HQ File :01/82/050/00659/AM11/	RLA File :09/24/040/00070/AM11/	Lic.No/Date:0910042126 25.05.2010	Defer Date:																
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/279/2010-PI-(Norms) dated 28.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Simvastatin</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Lovastatin</td><td>1.39 kg</td></tr><tr><td>2.</td><td>Carbon DC Enoanticromos (Activated Carbon)</td><td>0.035 kg</td></tr><tr><td>3.</td><td>Cyclohexane</td><td>6.66 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Simvastatin	1 Kg.	1.	Lovastatin	1.39 kg	2.	Carbon DC Enoanticromos (Activated Carbon)	0.035 kg	3.	Cyclohexane	6.66 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Simvastatin	1 Kg.	1.	Lovastatin	1.39 kg																
		2.	Carbon DC Enoanticromos (Activated Carbon)	0.035 kg																
		3.	Cyclohexane	6.66 kg																

		4.	Methanol	16.01 kg
		5.	Iodine	0.5917 kg
		6.	Methane Sulfonic Acid	0.06 kg
		7.	Methylene Chloride	2.42 kg
		8.	N,N-Dimethyl formamide (DMF)	1.59 kg
		9.	Pyrrolidine	0.81 kg
		10.	Tert-Butyldimethylsilyl Chloride	0.81 kg
		11.	Tetra Hydrofuran (THF)	6.58 kg
		12.	Imidazole	0.58 kg
		13.	n-Butyl Lithium (15% Solution in Hexane) As 100%	0.610 kg
RA may take action accordingly.				

71

Case No.:6/26/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00824/AM11/	RLA File :09/24/040/00567/AM10/	Lic.No/Date:0910042108 25.05.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/78/2010-PI-(Norms) dated 1.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2R,5R)-5-Hydroxy Oxathiolane-2-Carboxylic Isopropyl-5R Cyclohexylester. <				

72	Case No.:9/22/82-ALC4/2010	Party Name:K R R DRUGS & INTERMEDIATES PVT LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
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	HQ File :01/82/050/00662/AM11/	RLA File :09/24/040/00044/AM11/	Lic.No/Date:0910042151 26.05.2010	Defer Date:21.12.2010
	Decision : The Committee decided to defer the case for 21.12.10 for comments of D/o Pharmaceuticals.			

73	Case No.:10/22/82-ALC4/2010	Party Name:FDC LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00663/AM11/	RLA File :03/94/040/00954/AM10/	Lic.No/Date:0310576214 26.05.2010	Defer Date:21.12.10
	Decision : The Committee decided to defer the case for 21.12.10 for comments of D/o Pharmaceuticals			

74	Case No.:15/22/82-ALC4/2010	Party Name:SUNWAYS LABORATORIES PVT. LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00668/AM11/	RLA File :03/95/040/00140/AM11/	Lic.No/Date:0310576643 31.05.2010	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

75

Case No.:3/16/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00519/AM11/	RLA File :08/24/040/00069/AM11/	Lic.No/Date:0810089371 02.06.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/279/2010-PI-(Norms) dated 28.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nebivolol HCL	1 kg	1.	4-Fluoro Anisole	10.15 kg
		2.	Ethylene Di- Chloride	14.38 kg
		3.	Hexane	20.50 kg
		4.	Ethyl Acetate	18.58 kg
		5.	Acetic Acid	60.89 kg
		6.	Sodium Borohdride	1.678 kg
		7.	Tetra Hydrofuran	2.54 kg
		8.	Dichloro Methana	21.01 kg
		9.	Dimethyle Sulphoxide	5.81 kg
		10.	Methanol	21.57 kg
		11.	Isopropyl Alcohol	0.64 kg
		12.	Acetonitrile	0.34 kg
RA may take action accordingly.				

76	Case No.:20/22/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00673/AM11/	RLA File :03/94/040/00211/AM11/	Lic.No/Date:0310577127	Defer

			03.06.2010	Date:21.12.2010	
Decision : The Committee decided to defer the case for 21.12.10 for comments of D/o Pharmaceuticals					
77	Case No.:28/22/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred	
	HQ File :01/82/050/00681/AM11/	RLA File :03/94/040/00922/AM10/	Lic.No/Date:0310577746 07.06.2010	Defer Date:23.11.2010	
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals				
78	Case No.:30/22/82-ALC4/2010	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
	HQ File :01/82/050/00683/AM11/	RLA File :07/24/040/00077/AM11/	Lic.No/Date:0710072219 14.06.2010	Defer Date:	
	Decision :On the recommendations of TA from D/o Pharmaceuticals, the Committee decided to fix ad-hoc norms under para 4.7 or as applied by the firm whichever is lower;				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Mypaid capsules each containing paracetamol 260MG+ibuprofen 200MG + Sodium stearyl Fumarate 6.5 MG	1 capsule	1.	Paracetamol BP/USP/EP Crystals(Rhodapapa Crystals)	255 mg
		2.	Ibuprofen BP/USP/EP 25	204 mg	
		3.	Sodium stearyl Fumarate BP/USP/EP	6.5 mg	
RA concerned may take further necessary action as per above decision of NC					
79	Case No.:32/22/82-ALC4/2010	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred	
	HQ File :01/82/050/00685/AM11/	RLA File :03/94/040/00230/AM11/	Lic.No/Date:0310579071 16.06.2010	Defer Date: 21.12.10	
	Decision : The Committee decided to defer the case for 21.12.10 for comments of D/o Pharmaceuticals				
80	Case No.:34/22/82-ALC4/2010	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred	
	HQ File :01/82/050/00687/AM11/	RLA File :07/24/040/00074/AM11/	Lic.No/Date:0710072310 17.06.2010	Defer Date:23.11.2010	
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals				
	Case No.:7/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:30/82-ALC4/2010		

26.10.2010

Status:Case

HQ File :01/82/050/00444/AM11/

RLA File :08/24/040/00096/AM11/

Lic.No/Date:0810090061
25.06.2010Approved
Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/108/2010-PI-(Norms) dated 5.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxychloroquine Sulfate 200 mg tablet. - 6958.00 kg	1 Tablet	1.	Hydroxychloroquine Sulfate	204.00 mg
		2.	Dibasic Calcium Phosphate Dihydrate	106.00 mg
		3.	Other Items	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:11/15/82-ALC4/2010

Party Name:CADILA HEALTHCARE LTD.,

Meet No/Date:30/82-ALC4/2010
26.10.2010Status:Case
Approved

HQ File :01/82/050/00448/AM11/

RLA File :08/24/040/00099/AM11/

Lic.No/Date:0810090128
29.06.2010Defer Date:
23.11.10

Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/108/2010-PI-(Norms) dated 5.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
				5.0 mg Tablet	10.0 mg tablet
Felodipine ER 5mg Tablet..86.25kgs &10 mg Tablet..172.50 kgs	1 Tablet	1.	Felodipine USP	5.1	10.0
		2.	Hydroxypropyl Cellulose NF (Klucel LF	23.0	23.0
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	71.24	56.24
		4.	Hypromellose 50 CPS	157.50	157.50

		5.	Hypromellose CPS	15	90.0	90.0
		6.	Bottles & Caps		As per packing policy	
RA concerned may take further necessary action as per above decision of NC.						

83	Case No.:67/22/82-ALC4/2010	Party Name: MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

84	Case No.:66/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved														
	HQ File :01/82/050/00719/AM11/	RLA File :03/94/040/00296/AM11/	Lic.No/Date:0310581762 02.07.2010	Defer Date:														
	Decision : : On the recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify ad-hoc norms under para 4.7 as under or as applied for whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ivocip Drench 0.08%/ Ivermectin Drench 0.08%</td><td>1 litre pack</td><td>1.</td><td>Ivermectin BP</td><td>0.808 gm</td></tr> <tr> <td></td><td>500 ml pack</td><td>1.</td><td>Ivermectin BP</td><td>0.404 gm</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	Ivocip Drench 0.08%/ Ivermectin Drench 0.08%	1 litre pack	1.	Ivermectin BP	0.808 gm		500 ml pack	1.	Ivermectin BP
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed														
Ivocip Drench 0.08%/ Ivermectin Drench 0.08%	1 litre pack	1.	Ivermectin BP	0.808 gm														
	500 ml pack	1.	Ivermectin BP	0.404 gm														
RA concerned may take further necessary action as per above decision of NC																		

85

Case No.:70/22/82-ALC4/2010	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved
HQ File :01/82/050/00723/AM11/	RLA File :03/95/040/00237/AM11/	Lic.No/Date:0310582031 06.07.2010	Defer Date:

Decision : : On the recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify ad-hoc norms under para 4.7 as under or as applied for whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Capsule(Silymarine 140 mg, Thiamine Nltrate 4mg, Riboflavan 4 mg, Pyridoxin HCL4 mg,Nicotinamide 12 mg,Paantothenate 8mg)	1 Capsule	1.	Silymarine 80% Silybum Marianmum Extract	178.5 mg

RA concerned may take further necessary action as per above decision of NC

86

Case No.:98/22/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00751/AM11/	RLA File :11/24/040/00042/AM09/	Lic.No/Date:1110022752 07.07.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM. No.35011/117/2010-PI-(Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tiramcinoline Acetonide	1 kg	1.	Prednisolone	1.334 kg
RA may take action accordingly.				

87

Case No.:87/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved	
HQ File :01/82/050/00740/AM11/	RLA File :03/94/040/00319/AM11/	Lic.No/Date:0310582931 12.07.2010	Defer Date:	
Decision : On the recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify ad-hoc norms under para 4.7 as under or as applied for whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Mycomulin 45%/Mycomulin 45% feed Premix /(Per Pack 100 gm)	1 Pack	1.	Tiamulin Hydrogen Fumarate	45.45 gm
RA concerned may take further necessary action as per above decision of NC				

88	Case No.:108/22/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00761/AM11/	RLA File :09/24/040/00028/AM11/	Lic.No/Date:0910042684 14.07.2010	Defer Date:21.12.2010
	Decision : The Committee decided to defer the case for 21.12.10 for comments of D/ O C&PC.			

89	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:21.12.2010
	Decision : The Committee decided to defer the case for 21.12.10 for comments of D/o Pharmaceuticals.			

90	Case No.:101/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
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HQ File :01/82/050/00754/AM11/	RLA File :34/24/040/00072/AM11/	Lic.No/Date:3410027519 16.07.2010	Defer Date:21.12.2010
Decision : The Committee decided to send a copy of application to D/o Pharmaceuticals and to defer the case for 21.12.10.			

91	Case No.:85/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00738/AM11/	RLA File :03/94/040/00350/AM11/	Lic.No/Date:0310584093 19.07.2010	Defer Date:23.11.2010
Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals				

92	Case No.:4/22/82-ALC4/2010	Party Name:MEHTA (API) PVT.LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00657/AM11/	RLA File :03/95/040/00358/AM11/	Lic.No/Date:0310587875 16.08.2010	Defer Date:21.12.2010
Decision : The Committee decided to defer the case for 21.12.10 for comments of D/o Pharmaceuticals.				

93	Case No.:46/22/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00699/AM11/	RLA File :52/24/040/00005/AM11/	Lic.No/Date:5210031651 18.08.2010	Defer Date:23.11.2010
Decision : The Committee noted that the firm has sent its reply and decided to defer the case for 23.11.10 for comments of D/o C&PC.				

94	Case No.:1/30/82-ALC4/2010	Party Name:N S CHEMICALS	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Approved										
	HQ File :01/82/050/00920/AM11/	RLA File :03/95/040/00306/AM11/	Lic.No/Date:0310595343 06.10.2010	Defer Date:										
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14110/2010-Ch.) dated 29.3..2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Sodium Saccharin USP</td><td>1 KG</td><td>1.</td><td>Sodium Saccharin Technical Grade</td><td>1.02 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sodium Saccharin USP	1 KG	1.	Sodium Saccharin Technical Grade	1.02 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Sodium Saccharin USP	1 KG	1.	Sodium Saccharin Technical Grade	1.02 kg										
RA may take action accordingly.														

95	Case No.:4/30/82-ALC4/2010	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00923/AM11/	RLA File :03/95/040/00095/AM11/	Lic.No/Date:0310595471	Defer

			06.10.2010	Date:21.12.2010
	Decision : The Committee decided to defer the case for 21.12.10 for comments of D/o Pharmaceuticals.			
96	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:21.12.2010
	Decision : The Committee decided to defer the case for 21.12.10 for comments of D/o C&PC.			
97	Case No.:5/30/82-ALC4/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00924/AM11/	RLA File :17/24/040/00064/AM09/	Lic.No/Date:1710003530 07.10.2010	Defer Date:21.12.2010
	Decision : The Committee decided to defer the case for 21.12.10 for comments of D/o C&PC.			
98	Case No.:2/30/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00921/AM11/	RLA File :05/23/040/00168/AM11/	Lic.No/Date:0510274506 08.10.2010	Defer Date:21.12.2010
	Decision : The Committee decided to defer the case for 21.12.10 for comments of D/o Pharmaceuticals.			
99	Case No.:3/30/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2010 26.10.2010	Status:Case Deferred
	HQ File :01/82/050/00922/AM11/	RLA File :05/24/040/00233/AM11/	Lic.No/Date:0510274511 08.10.2010	Defer Date:23.11.2010
	Decision : The Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

OutsideAgenda

The Committee considered M/s Cipla Ltd.'s request for correction in description of import item as '2-Amino-1,9-dihydro-9-(IS,3R,4S)-4-(benzyloxy)-3-(Benzyloxymethyl).-2- Methylenecyclopentyl]-6H-purin-6-one[ECR-4]' in place of ' 2-Amino-1,9-(IS,3R,4S)-4-(benzyloxy)-3-(Benzyloxymethyl).-2- Methylenecyclopentyl]-6H-purin-6-one[ECR-4]' in Advance Licenses No.03105352511 dated 26.08.09; 0310552339 dated 23.12.09 and 0310554460 dated 08.10.10 and decided to change it as '2-Amino-1,9-dihydro-9-(IS,3R,4S)-4-(benzyloxy)-3-(benzyloxy)-3-(Benzyloxymethyl).-2- Methylenecyclopentyl]-6H-purin-6-one[ECR-4]' There will be no other change in earlier relevant NCs' decisions . RA may take action accordingly.

